

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No(s).409/2019

KARUNA SHANKAR @ KALLU

Appellant(s)

VERSUS

STATE OF U.P

Respondent(s)

([CUSTODY MATTERS]

IA No.60050/2021 - CANCELLATION OF BAIL

IA No.60051/2021 - EXEMPTION FROM FILING O.T.)

Date : 04-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) M/S. Devasa & Co., AOR

For Respondent(s) Mr. Rohit K. Singh, AOR

Mr. Sanjay Mani Tripathi, Adv.

Mr. Suraj Singh, Adv.

Mr. V Elangovan, Adv.

Mr. Kamal Kant Tripathi, Adv.

Ms. Anu Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the appellant seeking an adjournment to file reply and additional documents, let the matter be listed on 08.11.2023.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR(PREETHI T.C.)
COURT MASTER (NSH)